

SCHEDULE II
FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
DYNAMIC SHELLS (INDIA) PRIVATE LIMITED**

1	Name of Corporate Debtor	Moods Hospitality Private Limited.
2	Date of Incorporation of Corporate Debtor	01 st October 2002
3	Authority under which Corporate Debtor is Incorporated/ registered	Ministry of Corporate Affairs, Registrar of Companies Delhi & Haryana
4	Corporate identity number / limited liability identity number of Corporate Debtor	U55101DL2002PTC117205
5	Address of the Registered office and principal office (if any) of Corporate Debtor	Reg. Office : HOUSE NO.1A, BASEMENT, KHIRKI VILLAGE NEW DELHI South Delhi DL 110017
6	Date of closure of Insolvency Resolution Process	27.09.2019 (by the order of Hon'ble NCLT dated 27.09.2019)
7	Liquidation Commencement date of Corporate Debtor	27.09.2019 (order received on 04.10.2019)
8	Name and registration number of the insolvency professional acting as liquidator	Akhil Goel Registration No. : IBBI/IPA-001/IP-P00666/2017-18/11134
9	Address and e-mail of the liquidator, as registered with the Board	Registered Office: F-224-A, Laxmi Nagar, Delhi-110092 Registered Email id : akhilgoelca1982@gmail.com
10	Address and e-mail to be used for correspondence with the liquidator	Akhil Goel Office no. 215, Second Floor, Chanakya Complex, B-10 & 11, Subhash Chowk, Laxmi Nagar, Delhi-110092. Registered Email id : akhilgoelca1982@gmail.com
11	Last date for submission of claims	26.10.2019 ((being 30 days from the Liquidation Order of the Hon'ble NCLT dated 26.10.2019)

Notice is hereby given that the Hon'ble National Company Law Tribunal (Principal Bench, Delhi) has ordered the commencement of liquidation of the **Moods Hospitality Private Limited.** on 27.09.2019 (date of passing of order of liquidation under section 33 of the Code).

The stakeholders of **Moods Hospitality Private Limited** are hereby called upon to submit their claims with proof on or before 26.10.2019, to the liquidator at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date : **04.10.2019**
Place : **New Delhi**

Akhil Goel
(Liquidator of Moods Hospitality Pvt. Ltd.

